

**IN THE INCOME TAX APPELLATE TRIBUNAL
JABALPUR BENCH, JABALPUR**

(Through web-based video conferencing platform)

BEFORE SHRI SANJAY ARORA, HON'BLE ACCOUNTANT MEMBER &
SHRI MANOMOHAN DAS, HON'BLE JUDICIAL MEMBER

**I.T.A. No. 34/JAB/2021
(Asst. Year : 2015-16)**

Nitin Jain, 427, Garha Road, Nav Adarsh Colony, Jabalpur. [PAN : ADNPJ 2058 B]	Vs.	Principal CIT-1, Jabalpur.
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Shri U.B. Mishra, CIT-DR

Date of hearing : 12/05/2022
Date of pronouncement : 12/05/2022

ORDER

Per Manomohan Das, JM

This is an Appeal by the Assessee directed against the order under section 263 of the Income Tax Act, 1961 ('the Act', hereinafter) in the assessee's case for the Assessment Year (AY) 2015-16 dated 25/03/2021.

2. At the very outset it was observed by the Bench that the assessee has, through his counsel, made a written request for permission to withdraw the appeal. The order pursuant to the sec. 263 order (copy enclosed), it is stated, has since been passed, accepting the returned income, so that no cause of grievance survives. The ld. CIT-DR fairly did not object to the same.

3. Under the circumstances, we have no hesitation in, accepting the assessee's application, dismiss its' appeal *in limine*. We decide accordingly.

4. In the result, the assessee's appeal is dismissed as withdrawn.

Order pronounced in open Court on May 12, 2022

Sd/-
(Sanjay Arora)
Accountant Member

Sd/-
(Manomohan Das)
Judicial Member

Dated: 12/05/2022

vr/-

Copy to:

1. The Appellant: Nitin Jain, 427, Garha Road, Nav Adarsh Colony, Jabalpur.
2. The Respondent: Principal CIT-1, Jabalpur.
3. The Sr.D.R., ITAT, Jablapur
4. Guard File

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Jabalpur